

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:227
ANSWERED ON:08.08.2000
FILING OF PROPERTY RETURNS
DADICHILUKA VEERA GOURI SANKARA RAO

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Central Vigilance Commissioner has recommended that MPs and Ministers should file their property returns; and
- (b) if so, the action taken/proposed to be taken in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (I.D.SWAMI)

(a)&(b): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) & (b) OF THE STARRED QUESTION NO.227 FOR REPLY IN LOK SABHA ON.08.08.2000

As per the information furnished by the Central Vigilance Commission, the Central Vigilance Commissioner, taking a clue from the Prime Minister's address to the nation on 16.10.99, in which the Prime Minister had talked about 'zero tolerance against corruption', had circulated a note on 26.10.99 to all the Ministers and the Secretaries to the Government of India suggesting that the MPs and the Ministers should file their annual property returns. Members of Parliament and the Ministers do not fall within the purview of the Central Vigilance Commission, and it has, therefore, not pursued the matter.